

LOK SABHA

BULLETIN PART – II

(General Information relating to Parliamentary and other matters)

No. 1822-1824]	[Thursday, December 10, 2020/Agrahayana 19, 1942 (Saka)
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No. 1822

Privileges & Ethics Branch

ARREST & RELEASE OF SHRI DHANUSH M. KUMAR

The following communication dated 07 December, 2020 from Superintendent of Police, Virudhunagar District was received on 08 December, 2020:-

“This is to inform that Shri Dhanush M. Kumar, Member of Lok Sabha, alongwith others, was arrested at 1130 hrs on 07 December, 2020 for burning the effigy of Hon’ble Minister for Milk and Dairy Development, Tamil Nadu, in front of Canara Bank, Rajapalayam North PS limits. In this connection, a case Cr. No. 680/2020 u/s 143, 290, 269, 270, 285, 294(b), 323, 341, 336 of IPC r/w 3 of Epidemic Diseases Act, 1897 and 134 of TN Public Health Act, 1939 was registered in Rajapalayam North PS. He was later released at 1745 hrs on the same day.”

PREVENTIVE CUSTODY & RELEASE OF DR. D. RAVIKUMAR

The following communication dated 08 December, 2020 from Superintendent of Police (East), Puducherry was received on 08 December, 2020:-

"This is to inform that Dr. D. Ravikumar, Member of Lok Sabha, alongwith others, participated in 'Road Roko' in front of New Bust Stand, Marai Malai Adigal Salai, Puducherry in connection with shutdown observed in support of the farmers' protest on 08 December, 2020. The Member was arrested at 0945 hrs as a preventive measure and taken to Community Hall, Gorimedu, Puducherry for custody. In this connection, a preventive case IR. No. 35/2020 u/s 151 of Cr.P.C. was registered at Orleanpet Police Station. He was later released from preventive custody at 1200 hrs on the same day."

**Selection of Subjects by the Standing Committee on Personnel,
Public Grievances, Law and Justice**

The following subjects have been selected by the Committee on Personnel, Public Grievances, Law and Justice (2020-21) for consideration and detailed examination during its tenure:-

- (i) Functioning of Virtual Courts/Court Proceedings through Video Conferencing,
- (ii) Review of Guardianship and Adoption Laws.
- (iii) Legislation and Legislative Impact Assessment (LIA) – Status in India and Way Forward.
- (iv) Functioning of Alternative Dispute Resolution (ADR) Mechanisms.
- (v) Review of the working of Legal Aid under National Legal Services Authority (NALSA), Act 1987.
- (vi) Strengthening of Grievance Redressal Mechanism of Government of India.
- (vii) Emerging challenges in implementation of National Training Policy.
- (viii) Pensioner's Grievances – Impact of Pension Adalats and Centralized Pensioners Grievance Redress and Monitoring System (CPENGRAMS).
- (ix) Implementation of General Provident Fund (Central Services) Rules, 1960 and Central Government Employees Group Insurance Scheme (CGEGIS).
- (x) Review of the working of Central Information Commission/State Information Commissions; and
- (xi) Civil Services Reforms through Mission Karmayogi.

UTPAL KUMAR SINGH
Secretary General